

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)  
Appeal No. 38 of 2011**

**Dated: 9<sup>th</sup> August, 2011**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of:**

**Tamil Nadu Electricity Board  
Versus  
C.E.R.C & Ors.**

**....Appellant (s)**

**... Respondent (s)**

Counsel for the Appellant (s) : Mr. S. Vallinayagam with  
Mr. S. Balaguru (Rep.) for TNEB  
Counsel for the Respondent(s): Mr. N.A.K. Sarma,  
Mr. R. Chandrachud with  
Mr. N. Rathi Nasabapathy (Rep.) for R.2

**ORDER**

Mr. Sharma, the learned counsel for Respondent No.2, mentions about some developments, which have taken place subsequent to the impugned Order that was passed on 31.08.2010. Whatever it is, he is directed to file the reply with regard to the issues raised in the Appeal along with other particulars about the developments on or before 30.08.2011 after serving copy on the other side.

Post the matter on **14.09.2011**. In the meantime, the learned counsel for the Appellant is directed to file the rejoinder on or before 09.09.2011 after serving copy on the other side.

**(V. J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

TS/KS